

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
LOK SABHA

UNSTARRED QUESTION NO.6124  
TO BE ANSWERED ON THE 4<sup>TH</sup> APRIL, 2018

**DISABILITY PENSION**

6124. SHRI KRUPAL BALAJI TUMANE:  
SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:

Will the Minister of DEFENCE j{k k ea=h  
be pleased to state:

- (a) whether concerns expressed by armed forces before Seventh Central Pay Commission regarding disability pension are being resolved and if so, the details thereof;
- (b) the reasons for converting existing percentage based system of disability pension into slab based system;
- (c) the steps taken by the Government to rectify the discrepancies that have emerged in disability pension system after Seventh Central Pay Commission;
- (d) whether the Government is considering to bring disability pension of defence services equivalent to disability pension in civil sector in Seventh Central Pay Commission and make a review thereof; and
- (e) if so, the details thereof and if not, the reasons therefor?

**A N S W E R**

MINISTER OF STATE (DR. SUBHASH BHAMRE)  
IN THE MINISTRY OF DEFENCE

रक्षा रणाय मंत्री

(डा. सुभाष भामरे)

**(a) to (e): The 7<sup>th</sup> Central Pay Commission (CPC) recommended the following on disability pension:-**

The Commission is of the considered view that the regime implemented post 6<sup>th</sup> CPC needs to be discontinued, and recommended a return to the slab based system. The slab rates for disability element for

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100 percent disability would be as follows:-

Ranks	Levels	Rate per month (INR)
Service Officers	10 and above	27000
Honorary Commissioned Officers		
Subedar Majors / Equivalentents	6 to 9	17000
Subedar / Equivalentents		
Naib Subedar / Equivalentents		
Havildar / Equivalentents	5 and below	12000
Naik / Equivalentents		
Sepoy / Equivalentents		

The above recommendation was accepted and Resolution dated 30.09.2016 issued accordingly.

The 6<sup>th</sup> CPC dispensation of the calculation of disability element on percentage basis, however, continued for civil side which resulted in an anomalous situation. The issue was accordingly referred to the Anomaly Committee. The Anomaly Committee recommended that parity with civilians for grant of disability element which was granted to the Defence Forces Personnel under 6<sup>th</sup> CPC may be maintained which was approved by the Cabinet. Government order in this regard has been issued on 4<sup>th</sup> September, 2017.

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